

20.19 hrs.

REPEALING AND AMENDING BILL

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. SARAJINI MAHISHI): I move:

"That the Bill to repeal certain enactments and to amend certain other enactments, as passed by Rajya Sabha, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to repeal certain enactments and to amend certain other enactments, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: There are no amendments. I will put all clauses to the vote of the House. The question is:

"That Clauses 2 to 5 and the First and Second Schedules stand part of the Bill."

The motion was adopted

Clauses 2 to 5, the First Schedule and the Second Schedule were added to the Bill

Clause 1, Enacting Formula and the Title were added to the Bill.

DR. SARAJINI MAHISHI: I move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

20.20 hrs.

PARLIAMENT (PREVENTION OF DISQUALIFICATION) AMENDMENT BILL

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. SARAJINI MAHISHI): I beg to move:

"That the Bill further to amend the Parliament (Prevention of Disqualification) Act, 1959, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill further to amend the Parliament (Prevention of Disqualification) Amendment Act, 1959, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: The question is:

"That Clause 2 stand part of the Bill."

The Motion was adopted.

Clause 2 was added to the Bill.

Clause 3 (Substitution of new Schedules for existing Schedule).

Amendments made: /

Page 2,

omit lines 14 to 17. (3)

Page 2,—

omit line 22 (4)

Page 4, lines 1 and 2,—

omit "under the Bombay Dock Workers (Regulation of Employment) Scheme, 1956 made" (5)

Page 4, lines 4 and 5,

omit "under the Calcutta Dock Workers (Regulation of Employment) Scheme, 1956, made" (6)

Page 4, lines 7 and 8,—

omit "under the Madras Dock Workers (Regulation of Employment) Scheme, 1956, made" (7)

Page 4, line 10,—

after "Cochin" insert—

"established under the Dock Workers (Regulation of Employment) Act, 1948 (9 of 1948)" (8)

Page 4, line 11,—

after "Visakhapatnam" insert—⁸

"established under the Dock Workers (Regulation of Employment) Act, 1948 (9 of 1948)" (9)

Page 4,—

omit lines 23 to 26. (10)

Page 5,—

omit lines 9 and 10. (11)

Page 5,—

omit lines 33 and 34. (12)

Page 6,—

omit line 25. (13)

Page 8, lines 2 and 3,—

for "Travancore-Cochin Boiler Attendants Rules, 1954" substitute

"Kerala Boiler Attendants Rules, 1957" (14)

Page 8, lines 8 and 9,—

for "rule 63 of the Travancore-Cochin Boiler Attendants Rules, 1954."

substitute /

"rule 37 of the Kerala Boiler Rules, 1967" (15)

Page 8, lines 10 and 11,—

for "Travancore-Cochin Economiser Rules, 1916" substitute "Kerala Economiser Rules, 1917" (16)

Page 9,

omit lines 23 and 24. (17)

Page 9, line 25,—

for "Loan" substitute "Industrial" (18) /

Page 10,

omit line 22. (19)

Page 10, line 23,—

omit "State" (20)

Page 10, line 27,—

for "Madras" substitute "Tamil Nadu" (21)

Page 10,—

omit line 32. (22)

Page 10,—

omit line 36. (23)

Page 11,—

omit line 15. (24)

Page 11,—

omit lines 18 and 19. (23)

Page 13,—

for line 30, substitute—"45. Board of Management of Telecommunications Factories," (26)

Page 14,—

omit lines 21 and 22. (27)
(Dr. Sarojini Mahishi)

MR. CHAIRMAN: Mr. B. R. Shukla is not here; so his amendments Nos. 28 and 29 are not moved.

Now the question is:

"That Clause 3, as amended, stand part of the Bill."

The motion was adopted.
Clause 3, as amended, was added to the Bill.

Clause 4 was added to the Bill.

MR. CHAIRMAN: Mr. B. R. Shukla wanted to want a new Clause—clause 5. He is not here. So, this amendment is not moved, that is, amendment No. 30. So, the question does not arise.

We now go to Clause 1.

Clause 1 (Short title)

Amendment made:

Page 1, line 4,—

for "1973" substitute "1974" (2)
(Dr. Sarojini Mahishi)

MR CHAIRMAN: The question is:

"That Clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

Amendment made:

Page 1, line 1,—

for "Twenty-fourth Year" substitute "Twenty-fifth Year" (1)
(Dr. Sarojini Mahishi)

MR. CHAIRMAN: The question is:

"That the Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

DR. SAROJINI MAHISHI: Sir, I move that the Bill, as amended, be passed.

MR. CHAIRMAN: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.